

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 309
CP.CAA-39(ND)/2024

IN THE MATTER OF:

COGENT E-SERVICES LIMITED and COGENT ES LIMITE

.....APPLICANT/PETITIONER

SECTION

U/s 230-232

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Deepak Joshi, Advocate.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appears for the Appellant. No one has appeared on behalf of the RoC, OL, RD and Income Tax Department nor any report has been filed. Two weeks time granted as a last and final opportunity to the statutory authorities to file reports.

List the matter on **07.10.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)